

Yes, Sir. A proposal regarding the reorganisation of the fertilizer companies is at an advanced stage of consideration at the higher levels of Government. A final decision is expected to be taken soon. The progress in this regard is already being monitored by a Parliamentary Committee.

(c) and (d) : Does not arise.

Increase in Pipe Line Capacity to move various Oil Products in West Bengal

2169. SHRI SANAT KUMAR MANDAL : Will the Minister of PETROLEUM be pleased to state :

(a) whether the Haldia Unit of the Indian Oil Corporation has prepared a ten years scheme for augmenting the pipe line capacity to move various oil products in West Bengal ;

(b) if so, its broad features and the capital outlay involved ; and

(c) the decision taken by Government to implement this IOC plan to raise pipeline capacity ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) No Sir.

(b) and (c). Do not arise.

Outstanding Telephone Dues

2170. SHRI KALI PRASAD PANDEY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the total amount of telephone dues outstanding against (a) Members

of Parliament ; (b) Members of Metropolitan Council of Delhi ; (c) Members of Delhi Municipal Corporation ; (d) Industrialists ; (e) Professionals such as Doctors, Advocates ; (f) Magistrates and (g) Individuals in Delhi as on 31-3-1985 ; 31-3-1984 and 31-3-1982 ;

(b) the total amount recovered out of the arrears from these categories during the above three years ;

(c) the reason for which the telephone dues were allowed to be accumulated ; and

(d) the steps proposed to be taken to realise the arrears in full ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) and (b). The telephone subscribers are grouped in the records of Department in the categories namely. Government (Central), Government (State), Government (Defence) and Private subscribers. No categories as (a) M.Ps. (b) Members of Metropolitan Council of Delhi (c) Members of Delhi Municipal Corporation (d) Industrialists (e) Professional such as Doctors, Advocates (f) Magistrates are available. The efforts are, however, being made to obtain the outstandings in respect of Members of Parliament and the same will be placed at the table of the house as early as possible.

Total amount of telephone dues in respect of all the subscribers of Delhi Telephones District as on 31-3-82, 31-3-84 and 31-3-85 and also recoveries made against these categories during the subsequent years are given below :

Outstanding as on	Amount	Recoveries 1982-83	(Figures in crores of Rs.)	
			Made during : 1983-84	O/S as 1984-85 on 31-3-85
1	2	3	4	5
31-3-1982	12.98	6.53	1.41	1.12 392 Outstanding

1	2	3	4	5
				Cumulative in respect of bills issued upto 31-3-82
31-3-84	12.21			5.86 6.35 Outstanding Cumulative in respect of bills issued upto 31-3-84
31-3-85	12.36			12.36 Outstanding Cumulative in respect of bills issued upto 31-3-85

(c) Since service is rendered first and recovery made later some outstandings are inevitable. In spite of best efforts, some percentage of the amount billed remains unrealised due to various factors such as :

- (i) absconding of subscribers after availing the services ;
- (ii) firms going under liquidation ;
- (iii) death of the subscriber and the unwillingness of successors to pay the dues ;
- (iv) disputes in bills remaining unsettled and sometimes taken to courts ; and
- (v) financial inability of the subscribers to pay the outstanding dues.

Department has been able to recover more than 98% of the bills issued over the years and accumulated arrears indicated above, form a small percentage of the total amount of bills issued.

- (d) (i) The telephone/telex of the defaulters working in Delhi as well

as in the country are disconnected to persuade the subscribers to settle the dues.

- (ii) The defaulters are contacted personally by the Telephone Revenue Inspectors to request them to settle the dues even in instalments.
- (iii) Wherever the subscriber is found to be financially sound, legal action is resorted to for recovery of the dues

Delhi Telephone Directory

2171. SHRI KALI PRASAD PANDEY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a large number of telephone numbers have changed after the issue of Delhi Telephone Directory ; 1984 ;

(b) if so, whether it is proposed to issue a composite supplement giving information of all the changed numbers ; and

(c) if so, when and if not, the reasons therefor ?